<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 244 OF 2017 & IA NO. 457 OF 2018

Dated: 15th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

<u>In the matter of:</u> Jaiprakash Power Ventures Ltd. Vs.			Appellant(s)
Madhya Pradesh Electricity Commission & Ors.	Regu	ulatory	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Molshree Bhatnag Mr. Anand K. Shrivasta	
Counsel for the Respondent(s)	:	Ms. Mandakini Ghosh for R-1	
		Mr. Ravin Dubey for R	-2

ORDER

IA NO. 457 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of. It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 04.09.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member